IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA

Excise Appeal No. 75764/2018

(Arising out of the Order-in-Appeal No. 335/HWH/CE/2017-18 dated 29.11.2017 passed by the Commissioner of CGST & Central Excise (Appeals-II), Kolkata)

Commr.of CGST & CX- Howrah

Applicant (s)/Appellant (s)

Vs

M/s. Orient Steel Industries

Respondent (s)

Appearance:

Sri S. Mukhopadhyay, Supdt.(A.R.)

for the Appellant (s)

NONE

for the Respondent (s)

CORAM:

HON'BLE SHRI P.K. CHOUDHARY, MEMBER (JUDICIAL)

Date of Hearing 27/04/2018
Date of Pronouncement :- 27/04/2018

ORDER NO : FO/75851/2018

Per Shri P.K. CHOUDHARY

This appeal was filed by the Revenue against Order-in-Appeal No. 335/HWH/CE/2017-18 dated 29.11.2017 passed by the Commissioner of CGST & Central Excise (Appeals-II), Kolkata.

2. Sri S. Mukhopadhyay, Supdt. (A.R.), appearing on behalf of the Revenue reiterated the grounds of appeal.

3. None present for the Respondent assessee. Perused the appeal records.

4. I find that the appeal is covered vide Board's instruction being F.No.390/Misc./163/2010-JC dated 17.12.2015 in terms of litigation policy.

3. Accordingly, the appeal is dismissed.

(Dictated and pronounced in the open Court)

Sd/- 27/04/18

(P.K. CHOUDHARY)
JUDICIAL MEMBER

k.b./-